Registration

Registration required for the Food Business Operator

a. who manufactures or sells any article of food himself or a petty retailer, hawker, itinerant vendor or temporary stall holder or distributes foods including in any religious or social gathering except a caterer;

b. such food business including small scale or cottage or tiny food businesses with an annual turnover not exceeding Rs 12 lakhs and or whose—

i.) production capacity of food (other than milk and milk products and meat and meat products) does not exceed 100 kg/ltr per day or,

ii.) production or procurement or collection of milk is up to 100 litres of milk per day or

iii.) slaughtering capacity is 2 large animals or 10 small animals or 50 poultry birds per day or less than that.
Every petty Food Business Operator shall register themselves with the Registering Authority by submitting an application along with a fee of Rs. 100.

For details on Commissioners of Food Safety/ Officer-In-Charge for Food Safety in States/UTs, please refer to:

http://www.fssai.gov.in/Food_Commissioners.aspx

### Process:

1. **Filing of an Application**
   - Application Form A
   - Fees Rs. 100/-

2. **Processing of Application**
   - Within 7 days of receipt of Application
   - Within a period of 30 days

3. **Either grant or reject Registration Certificate, issue notice for inspection**
   - If no response

4. **After the inspection, grant the registration**
   - Food Business Operator may start business